Re. Resolution seeking

MR. CHAIRMAN: You have brought it to my notice. I will look into it.

SHRIT, V. ANANDAN: We want you to rice to the level of Vithalbhai Patel.

MR. CHAIRMAN: It has already been suggested. Why are you speaking?

SHRI RISHI KUMAR MISHRA : Sir, Mr. Goray has raised a very dangerous point. As a newspaper man, I am very seriously interested in it.

Because, if you lay down as to what should be published in the newspapers, even when the censorship is removed, Member will get up and say that whole speech has not been published and that it will be a contempt of the House... (Interruptions). As far as the Members of this House are concerned, they have full freedom to speak here and as far as their publication is concerned, there is no rule under which they have a right that the whole speech should be published . . . (Interruptions)

MR. CHAIRMAN: Don't enter into a discussion. Shri Sardar Amjad Ali.

Dr. K. MATHEW KURIAN: He has designated his own profession . . .

MR. CHAIRMAN: Shri Sardar Ara)ad Ali. You will have 15 minutes only.

STATUTORY RESOLUTION SEEKING APPROVAL OF THE PROCLAMATION OF EMERGENCY MADE BY THE PRE-SIDENT ON THE 25TH JUNE, 1975 -(Contd.)

SHRI SARDAR AMJAD ALI (West Bengal): Mr. Chairman, Sir, I rise to support the Motion moved by the hon. Home Minister before this House yesterday. speeches of my hon. colleagues. It is rather

a fantastic thing that since yesterday, I Sir, I had the privilege of hearing the have been hearing some coined phrase, rather phrases, from Dr. Kurian, who every now and then repeats that democracy has been butchered, that democracy has been slaughtered by all the things that have been done by the ruling party and Government. I believe, Sir, all my colleagues here might have read Thomas Gray's 'Elegy Written in a Country Churchyard'. The first line says: "The curfew tolls the knell of parting day." Dr. Kurian was using that phrase. He said that 135 nails of the ruling party have stuck up to the coffin of democracy. Sir, I would like at the present situtation an Indian Grey to come out with this modified, couplet:

"The curlew tolls the knell of the the reaction and the ultra-leftists day."

Mr. Chairman, Sir. tl.e Opposition colleagues have attacked the Government in their usual undertones. course. with certain \mathbf{a} unusual undertone, my hon. colleague Prakash Virii has made two allegations against the Government. The first one is that by declaring internal emergency in the country, the Government has gagged the Opposition voice." But what is that in saying, "yes, the Government has gaged the Opposition voice." But what is that voice? The voice that incites the people to go on ransacking the public undertakings and properties that has been gagged. And it is in the interest of the country that this sort of voice has got to be gagged. Yes, we have gagged the voice of the opposition that is asking the students to boycot their educational institutions and all that. We have gagged it. And thousands of times, in the interest of the country, this sort of voice will have to be gagged. We have gagged the voice of the Oppposition. What is that? The voice that calls to cause the total destruction, to cause chaos and confusion and ultimately to cause an insurrection and a total revolution, a rebellion as far as the Army and the Police of the country are concerned. If that sort of

voice has got to be gaged, thousands of times, this country will applaud to gag the voice of the Opposition. But as far as the Opposition voice for any constructive suggestions to the Government and to the people is concerned, definitely that voice would never be gagged. And at least there are such conscionable Members in this side also who will oppose when any Government, whether it is the Congress Government or any Government, comes to gag that constructive voice. Definitely you will find so many voices on this side also who will come out and say that we oppose that sort of gagging of the voice which comes out to give constructive suggestions for the betterment and uplift of the country.

Mr. Chairman, I have risen on this occasion to extend my support to the Emergency that has been declared by the hon. President in his wisdom in accordance with the Constitution.

My friends from this side as well as from the other side have explained the conditions that lea to the declaration of this sort of emergency. They have explained at length the social, the political, the sociopolitical and the socio-eonomic conditions that led to this sort of a declaration. So, I would not traverse on those points once again.

But, Mr. Chairman, Sir, if certain actions of this nature had to be taken by the Government in any country, of course, that step had to be taken in a very unusual circumstances. The unusual circumstances have already been very much clearly narrated and explained here before this august House by my colleagues.

Mr. Chairman, Sir, Mr. Prakash Veerji has stated that if the emergency had been proclaimed before the decision of the Supreme Court, or, rather the interim order of the Supreme Court, it would have been very good. I am definitely not one with him on this matter because it is only after the interim order came, a series of meetings were held by the most irresponsible men, in an ugly way, by some of the opposition elements in order to create a total chaos

in the country. Mr. Jayaprakash Narayan had said that he will give a call to do these things at an appropriate time. So, I say that in view of that appropriate time, this was the most "appropriate time" when the internal emergency has been declared. Therefore, in view of that appropriate time, I would ask my colleagues to support this time as the only appropriate time on the part of the Government to declare this sort of emergency.

Mr. Chairman, Sir, what has happened in this country during the last few years. I do not think in any other country the things were happening in such a way as they were happening here. Yes, I am one of those who believe that the wheels progress and development ought to have moved in a direction which we all wanted, but which unfortunately have not moved in the same direction. But, is it all for which the opposition should clamour all the time. I would only say that from a series of attacks and series of demonstrations which they have launched against the Government, the ultimate thing that they wanted was to denigrate the institution of the Prime Minister. It is not a question whether he is the Prime Minister or she is the Prime Minister. In a democratic set-up the office of the Prime Minister is an institution and when any attempt in a most ugly way, in a most nuisance way is started by any of the opposition forces or any of the political parties, then it is the duty of the Government in a democratic set-up to maintain the sobriety. the dignity, the honour, the reverence and the respect of that institution of the country and, therefore, it has been very rightly done. Now, the main target was Shrimati Indira Gandhi. The Opposition friends might think that I am a chum of the Prime Minister. Yes, I am so long as she is the leader of the party, not only the leader of the party, but the leader of the country. We are all chums. We should be. In all normal decency in a democratic set-up it is held that the leader of the country should be regarded. The only thing that can be criticised against is the activities and the programmes. When did she come to

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power? That is in the year 1966, probably the date was the 24th January. Many things have not been done in this country. Yes, we agree. But, let me give some statistics. During the last few years, the opposition or some Opposition parties have used this Parliament as well as the whole country and so many other forums only to scandalise the Government and image of the Ministers and the image of the Prime Minister in a most ugly way. Is that the way? They can criticise the programmes of the Government. But, at the same time, I believe, it would have been a very sobre and normal responsibility on the part of the Opposition to place before the nation that this Government has done things also, which may not enough in their estimation. They could also place certain proposals and programmes before the Government and say that these will have to be implemented by the Government in power. They did not do it.

Mr. Chairman, Sir, from 1965 I come to 1966. This has been the whole target of the opposition. I do not mean all. mean some of the Opposition parties which tried to denigrate the institution of Prime Minister and Shrimati Indira Gandhi because they knew that they have thoroughly been beaten at the 1971 elections, have thoroughly been frustrated in the 1971 elections, rather, if I may say, been thoroughly rooted out bv the people of this country who are really magnanimous, bountiful and benevolent. In spite of their sufferings, in spite of their many shortcomings the people have extended their support to the Congress Party because they believe that it is the Congress Party that can take the whole country in the right direction. Whenever any difliculties were faced by the country from within or without, it is only this party which has given the right direction to the whole country and to the people of the Pradesh): What about mehangayi? country. That is why they are bountiful, magnanimous, and through this House I extend my greetings, my taslim to the 600

half-starved, who are naked and who had so many difficulties in their lives.

What was the gross national product in 1965-66? It was Rs. 21,865 crores. That was when Shrimati Indira Gandhi, object of the most ruthless attack of the non-sensible, insensible, nonsense Opposition here in the House came into power. The Opposition says the Government did not do anything, that Shrimati Indira Gandhi or the Congress Government has not done anything for the country. In 1973-74 the gross national product went up to Rs. 52,193 crores. What was the annual growth rate? In 1965-66, Mr. Chairman, the annual growth rate of GNP was 9.3 per cent which went up to 11.3 per cent in 1973-74. What was the per capital net national product in 1965-66 Mrs. Gandhi came into power? It was 2.6 per cent It rose up to 3.1 per cent in 1973-74.

Mr. Chairman, I would quote some figures in so far as agricultural performance of the country under the stewardship of Shrimati Indira Gandhi is concerned. What was it in 1965-66? The total foodgrains production was 72.35 million tonnes which rose to 103.61 million tonnes in 1974-75. What about other cereals? Production of other cereals was 10.09 million tonnes in 1965-66 and it was 11.97 million tonnes in the year 1973-74.

Let me come to fertiliser production. Every now and then the Opposition benches clamour very much on this point. 1965-66 this country produced 233,000 tonnes of nitrogenous fertiliser. It went up to 1060,000 tonnes in the year 1973-74. Is that a mean achievement? That is question. These are economic parameters by which the performance of the Government will have to be judged. Of course there are certain other economic parameters and will come to them after some time.

SHRI OMPRAKASH TYAGI

SHRI SARDAR AMJAD ALI I wili come to that.

million people of this country who are महामाई का जवाव मैंने दिया था नाईटीन्थ रैली के समय।

The gross capital formation by the Central Government in the year 1965-66 was Rs. 520.4 crores which rose during the stewardship of Shrimati Gandhi to Rs. 767.4 crores. That is the net capital formation by the Central Government. What was the gross financial assistance for capital formation? It was Rs. 1,285 crores in 1965-66 while it was Rs. 1,966.4 crores in the year 1973-74 during the stewardship of Shrimati Gandhi.

Now employment in the public sector. That is definitely another point whick many times has not only agitated mind of the Opposition but also this side : of the House. Mr. Chairman, in the year 1965-66, the employment was 93.78 lakhs in public sector, and during the stewardship of Shrimati Indira Gandhi, it went up as on March, 1974 to 124,87 lakhs. that a mean achievement? That is my question to the Opposition. If this be the picture, much of what has been done has been done with the humble contribution of the poor people of this country.

In the net national exchequer that has been raised, what has been the assistance from outside? The picture is that in the year 1966-67, the total external assistance was Rs. 1,131.4 crores, while it declined in the year 1973-74 to Rs. 849.3 crores; and the grant was Rs. 60.7 crores in the year 1965-66 which was reduced to Rs. 20.7 crores in the year 1973-74. This is the performance.

Now, let us come to another point. What about the foreign exchange reserves, the balance of trade conditions here? It was Rs. 478.4 crores in 1966-67, which rose to Rs. 947.0 crores in the year 1973-74.

Now, what is the object of placing all these statistics before this House? Mr. Chairman, political parties have in a sense to form public opinion. My honourable friend Shastri yesterday has very rightly said that there are three channels—the television, the All India Radio and the Press. I humbly ask the Opposition

colleagues here: Have you on any day said to the nation and the country that well irrespective of the fact that the external assistance has gone down low and low, your contribution made to the national exchequer has brought the country at least to a certain advancement-not the advancement which you all expected? Mr. Chairman, not for a single day or for a single moment, have they utilised either the All India Radio or the television or the Press of this country to explain to the people that this is the achievement of this country. We do not of what we have done. Mr. Chairman, certain people may take a very much exaggerated view of what I have stated. But definitely I would say with all benign humbleness that the figures I have given, of course are not the also parameter to judge though we have taken the country to at least a direction which is wanted by the people. There are people as yet, about half of the total population of the free country, who are partly starved. But for that, the progress could gear and the wheel of have moved in a much more efficient manner, if the Opposition had also cooperated in a wise way, in a reasonable way, and in a rational way. It fortunate that they did not do it. Certain restrictions have been imposed in an unusual circumstances while the locomotives cannot move, while people will not be allowed to go to schools and colleges, when girls cannot go out to schools and colleges and offices, when every time it is being egged on the incited that you go and ransack the whole administration, asking the Government officers, asking public employees to go out in an ugly demonstration leaving aside their jobs without having any respect and reverence for the duties which have been imposed on them by the Constitution, by the Legislature and by the rule of law and for which they are being paid from the national exchequer and the burden for which falls on the poor people of this country. If in this unusual situation some rights have been curbed, Mr. Chairman, I do not know whether any sensible man on this side will go and denounce it. Certain

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rights definitely have to go because we do not want that sort of liberal democracy in which we will say, 'Well, direct the people not to run the locomotives, direct the people not to perform their duties by which foodgrains from one part of the country will move to the other part so that the poor people waiting with their begging bowl to go to the ration shops to get their cereals, get it. If this is the way, that sort of right will have to be curtailed.

Mr. Chairman, by finishing this, I would humbly suggest to the Government and to the honourable Home Minister that taking advantage of this internal emergency, certain officers are also ransacking.

SHRI KALYAN ROY (West Bengal): What about employers?

SHRI SARDAR AMJAD ALI: I leave it to you.

MR. CHAIRMAN: You will have to conclude now.

SHRI SARDAR AMJAD ALI : Mr. Chairman, for instance, I will say, it was on the 26th, the emergency was declared and on the 27th, in Calcutta port, the office of the Land Manager was declared as a protected place. What is this Land Manager? He is the person against whom there is a serious report by the Public Accounts Committee that fellow, the Land Manager, has done so many wrong things. Taking advantage of the emergency, he declared his office as a protected area. We have to go into details with regard to those types of serious activities. Some employers have come into take advantage of the clauses in the industrial laws by which an employee can outrightly be dismissed service. This is a very serious thing. Although the people at large have accepted the way the country is being moved and the way the emergency has been proclaimed, definitely there are cases which might cause frustration. It is constant vigilance which is required to protect the liberty,

the independence and freedom. While. there is international round-up all over the borders of this country, internal dangers from those getting money from some outside banks in order to cause tions here and who claims to have come out of very revolutionary working I refer to the case of George Fernandes getting money from outside to cause disaster inside the country, this sort opposition will have to be strangulated and for that, the country will render all the support to the Government because this country does not want to go the way they want. The country will live in peace and let peace come them. With I would only appeal to the opposition, your voice has not been gagged. are points; there are programmes. with us. Let us go to the people and say that these programmes have got to be implemented. And if you do it, your voice will never be gagged If you do it in the wrong and opposite way, the whole country, not to speak of the members only, will say definitely that their voice will have to be suppressed.

approval of Proclamation of

Emergency

श्री महाबीर त्यागी (उत्तर प्रदेश) महोदय, मेरी सबसे बड़ी परेशानी यह है कि बावजद इतनी लम्बी-लम्बी तकरीरे सुनने के बाद मै स्रभी तक यह नहीं समझ सका कि जो इमरजेसी का ऐलान किया गया है उसके क्या कारण है। मोटे तौर से होम मिनिस्टर साहब का ग्रीर प्राइम मिनिस्टर साहिबा का जो बयान छपा है ग्रौर हम लोगों को मिला है उसमे भी माफ-माफ पना नही नलता है कि ग्रमली कारण क्या है। एक बात बार-बार दोहरायी गयी है कि जयप्रकाश नारायण ने इमर-जैसी से एक दिन पहले दिल्ली में एक स्पीच दी जिसमें उन्होने ग्रामी को कहा Not to obey illegal orders of the Government गवनंमेट के गैर-कानुनी हक्म को मत मानो, इसकी वजह से इमरजेंसी हो गयी। एक ब्रादमी ने एक तकरीर की कि सरकार के गैरकानुनी जो ग्रार्डर है उनको मन मानो। यह तो कोई ऐसी चीज नहीं हुई। ग्रगर कहा होता कि गवर्नमेट के खिलाफ रिवोल्ट करो तो भी समझ सकता था। मझे इस वक्त एक बात यह कहनी है क मेरा

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बचपन से म्रार्सी से ताल्लक रहा है क्योंकि जवानी की उम्र से पहले ही 19 वर्ष की उम्र में ही मै ब्रिटिश श्रामीं में शामिल हो गया था फर्स्ट-ग्रेट-वार के समय। श्रीर मझको परिशया भेजा गया था फील्ड मर्विस पर। वहां मैंने दो साल तक फील्ड सर्विस की है ग्रौर ग्रामीं का बिल्कुल एक हिस्सा बन कर रहा है, ब्रिटिश ग्रामी का । उसके बाद फिर मझे मौका मिला यहां मिनिस्टर ग्राफ डिफेस होने का ग्रौर उस हैसियन मे चार वर्ष तक ग्रामीं के साथ मेरा गहरा ताल्लक रहा है। मै श्रामीं की बाबत बहुत कुछ जानता हुं स्रौर यह बता सकता हु स्रौर शायद हाउस इस बात को पसन्द करेगा कि मिलिटरी के अन्दर जो स्राबोहवा होती है वह मेरे स्रपने तजर्बे मे एक जेलखाने में ही हो सकती है या किसी क्लब में हो सकती है ग्रौर कही नहीं हो सकती। मिलिटरी के ग्रादर्मी रम पीते है, व्हिस्की पीते है, इसमे कोई शक नही, लेकिन उनके पाम जी बहलाने का कोई जरिया नहीं रहता। जो उनके क्लब है, मेस हैं, उनमे जा कर वह घटे-दो घंटे बैठने है ग्रौर वही उनका जी बहलाने का एक जरिया होता है। पर वहां हर किस्म की बात होती है। जयप्रकाश जी ने एक बार कहा होगा, लेकिन मझे ताज्जब है कि स्राप की पार्टी तो बार वार दोहरा दोहरा कर कह रही है कि जयप्रकाण जी कह रहे है मिलिटरी को कि रिवोल्ट करो, रिवोल्ट करो। इसका तो एक बार जिक्र ग्राया ग्रौर उसके बाद वह खत्म हो जाना चाहिए था । मिलिटरी के अफ़मर के पास या सिपाही के पास जी बहलाने का कोई तरीका नहीं है। वह लोग श्रखबार पढते है ग्रौर ग्रगर उसमे रोज-रोज श्रायेगा कि हिन्दुस्तान की मिलिटरी को भडकाया जा रहा है श्रौर वह रिवोल्ट करेगी श्रौर रोज रोज ही 'रिवोल्ट रिवोल्ट' की बात उनके कान मे जायगी तो उसका गलत ग्रमर पड़ेगा। तो मै ग्राप से कहता हूं कि ग्रगर ग्राप इस चर्चा को बार बार दोहरायेगे तो स्राप ही उसके जिम्मेदार होगे, मिलिटरी के रिवोल्ट के। हिन्दुस्तान की जो फीज है वह इतनी शानदार है कि जिसमे रिदोल्ट का कोई चर्चा नहीं है और वह रिवो-ल्ट नहीं कर सकती। वह गवर्नमेंट के हर आर्डर की वफादारी के साथ पूरा करेगी। लेकिन एक बान समझ लीजिए कि जयप्रकाश नारायण ने जो यह कहा

कि गैरकाननी ग्रार्डर हो उसको ग्रमल में मत लाग्रो इस बात को मिलिटरी भी जानती है। ग्रगर स्राप ग्राज मिलिटरी से कहे कि देश में कही जलयांवाला बाग बना दो भ्रौर भीड पर गोली चला दो श्रामीं कह मकती है कि हम लोग गोली नही चलायेगे, क्योंकि श्रामीं का यह एक रिवाज है कि जिस के पास मकाबले मे गोली चलाने के लिये नहीं है, कोई हथियार नहीं है या जिसने हाथ ऊपर कर दिये है, उसके ऊपर स्नामीं गोली नहीं चलाती है । ग्रामी के हिमाब से उन लोगो पर गोली चलाना बझदिलपन है । इसलिये हमारी फौज कोई ऐसा काम नहीं करेगी जिससे उस पर वुझदिलपन का इल्जाम आ मके । इमलिये जयप्रकाश नारायण ने जो यह कहा कि वह गैरकाननी काम नहीं करेगी ग्रीर बिल्कुल नहीं करेगी यह बात तो पक्की थी. लेकिन उसके मायने ग्रापने लगा लिये कि ग्रामी रिवोल्ट करेगी। ग्राप ने पढ़ा कि इल्लीगल ग्रार्डमं को मन मानो तो उसमे कोई गलन बात नहीं थीं। लेकिन इसको ग्राप बार बार दोहरा कर इन्डाइरेक्टली रिवोल्ट की नैयारी करा रहे हैं। भ्राप चाहने नहीं कि रि<mark>वोल्ट</mark> हो, लेकिन भ्राप गलती कर रहे है। ग्रार्मी के लोग बार बार इस बान को पहने रहेगे कि पालियामेंट में इस बात की चर्चा हई कि स्रार्मी रिवोल्ट करेगी, रिवोल्ट करेगी स्रौर इसका इन्डाइरेक्ट ग्रमर यह पड़ेगा कि ग्रामीं का रुख वदल जायगा । (Interruptions) इमलिये मेहर-बानी कर के इस रिवोल्ट वाली बात को ग्राप मत दोहराइये । इसका ग्रसर खराब पड़ना है । इसको दोहरा कर ग्राप खुद ग्रपने को नुकसान पहुंचाने हैं। (Interruption) ग्राप को कहना हमारी ग्रामी वफादार है और उस पर हमको गर्व है नाकि वह वफादारी के साथ ग्रपना काम करे। मैं बावजद इसके विरोधी दल मे ह, लेकिन मेरी इच्छा यह कभी नहीं है कि गवर्नमेंट मर्विसेज का कोई ग्रादमी गैरवफादार हो । गवर्नमेट की शान इसी मे है कि उसके प्रति सब वफादार रहे। हममे ग्रापस मे मतभेद हो सकते है, लेकिन गवर्नमेंट का स्टुक्चर उसकी सर्वि-सेज है। उसमे कोई मनभेद हमारा नहीं हो सकता। क्योंकि मर्विसेज जो गवर्नमेट है उसकी पालिसी को कैरी आउट करती है, उनसे क्या दृश्मनी है । अगर नाराजगी भी है, मनभेद भी है तो गवर्नमेट से हो सकता

approval of Proclamation of

Emergency

[श्री महाबीर त्यागी]

है जो पालिसी तय करने है। लेकिन जो पालिसी कैरी आउट करने है उनके लिए नाराजगी से कोई मत-लब नहीं है। जो भी गवर्नमेंट की पोलिसी है उसको वफादारी ने वह लोग अमल करते है। आज आपकी गवर्नमेंट है, कल को कहीं दूसरी आयेगी तो उसके साथ वफादारी करेगे। इसलिए सरकारी अफसरान को और मिलिटरी अफसरान को मत बिगाडो। उनकी वफादारी गवर्नमेंट के साथ कायम रहनी चाहिये। जितनी ज्यादा वफादारी होगी उतनी ही ज्यादा मजबूत गर्वनमेंट होगी। इसलिए मेहरबानी करके मिलिटरी के रिवोल्ट की चर्चा बन्द कर दीजिए। इसके माने यह नहीं थे और आप यह करके नकसान पहचायेगे देण को।

केवल यही नहीं, मिनिस्टर ग्राफ डिफेस ग्रार्ग-नाइजेशन की हैसियत से 4 वर्ष तक मिलिटरी से मेरा बहुत क्लांज कान्टेक्ट रहा । मै कहता ह कि हमारी फौज गौरव के काविल है, बहुत ऊचे ग्रार्दश पर चल रही है। जनके जा स्टेडर्डम है जनको बिगाडना नहीं चाहिये स्रौर स्रपं।जिशन भी कोई ऐसी हरकत करता है जिनसे स्रामीं के डिसप्लेन मे खराबी स्राती है तो वह भी ट्रेचरी है । हमको कोशिण करनी चाहिये कि स्रामी स्रौर सरकारी कमंचारी वफादार कमंचारी रहे। हा ग्रगर गवर्नमेट से मतभेद है तो उनकी गवर्नमेट हटायेंगे ग्रौर दूसरी गवर्नमेंट कायम करेगे यह हमारा कर्तव्य है। वह वफादार रहेगे तो सब गवर्नमेंट के लिए वफादार रहेंगे । इसलिए यह कहना कि इसलिए इमरजेसी कर दी, गलत चीज है। सचमुच में कोई ऐसी चीज नहीं है जिसमें इमरजें सी का मवाल होता । असल बात क्या थी। एक रैली जयप्रकाश नारायण ने की, वह काम-याब हो गई । जब प्राइम मिनिस्टर के खिलाफ एक जजमेट स्ना गया था इलाहाबाद हाई कोर्ट का तब से कूदरती तौर से वह परेशान थी। मै समझ मकता ह लेकिन ऋषील मे उनकी गुजाइण है, केस होगा तो जीत जायंगी । जब तक ग्रपील जारी है तब तक वह प्राइम मिनिस्टर है, इसमे कोई शक नहीं । लेकिन उनके खशामदियों ने क्या किया कि हजारों ग्रादिमयो की रैली करनी शरू कर दी कि इस्तीफा मत दो। वह रैलियां रोज होती रही, टुको पर बैठाकर लोग लाये गये कि इस्तीफा मत दो, इस्तीफा मत दो । यह भी. मझे ऐतराज नही है। मगर जब इस्तीफा मत दो की क्ली हो सकती है तो इस्तीफा दे दो की रैली भी हो

सकती है । जयप्रकाश नारायण की रैली हुई, उसमें यह हुआ कि प्रधान मत्नी का इस्तीफा मागा जाए, वह नुकमानदेह हो गई । इमलिए मेरा कहने का मतलब यह है कि अगर 10-12 रोज तक लगातार ये रेलिया कि इस्तीफा मत दो, इस्तीफा मत दो ठीक थी तो फिर इस्तीफा से दो—यह भी ठीक थी। उसमे इमरजेंसी लाने का कोई कारण नहीं है। लोगों ने इस्नीफा माग लिया इसलिए इमरजेंसी लग गई । इमरजेंसी इसलिए भी नहीं लग सकती।

दूसरी बात, होम मिनिस्टर साहब ने मझे बताई, वह भी मझे नाज्जब हुआ। एक बनाई यह कि कांवि-नेशन आफ अपोजिट पार्टीज है। प्राइम मिनिस्टर ने भी कहा है कि ग्रपोजिशन पार्टीज जिनका ग्रापस मे मतभेद था वह मब मिलकर एक हो गये, यह भी एक कारण हो गया । उसूल मिलने नहीं है, कम्युनल है, लेकिन मिलकर खडे हो गये। मै अर्ज करना चाहता हं कि यह हिन्दूस्तान की बड़ी भारी ममस्या है । आज हिन्दुस्तान के ग्रन्दर 18 पार्टीज रिकारनाइण्ड है। इलेक्णन होता है, 18 पार्टियां ग्रपने ग्रपने उम्मीद्वार खडे करती है। पार्टी पावर मे जो है वह मेजारिटी मे मैम्बरो की है, लेकिन वह बोटो की मेजारिटी नहीं है। उनकी जो पार्टी पावर में है उनको 43,7 परसेंट बोट मिले है, मखालफत में जो बाकी रह गई है उनको 56.3 परसेट मिले हैं । लेकिन 56.3 **परसेट** वोट आपस में बंटे हैं 18 पार्टियों के बीच में। अब ग्राप ख्याल कीजिए कि जब 18 पार्टियां इलेक्शन लडेगी तो डेमोकेसी कहा जाएगी ? स्रापकी कांग्रेम के इस हाउस में 139 मैम्बर है, सी०पी० ब्राई० के 12 है, जनसघ के 12 है, डी०एम०के० के 12 हैं, बी०एल०डी० के 9 हैं, काग्रेम ग्रो० के 7 है, सी०पी० ग्राई०एम० के 7, मुस्लिम लीग के 5 है, सोशलिस्ट पार्टी के 2, अकाली दल के 2, अना डी ०एम० के० के 2, फारवर्ड ब्लाक का 1, पी०एम०पी० का 1, रिपब्लिकन का 1, ए०पी०एच०एल०सी० नागालैडका 1, मेघालय का 1, यू०डी०एफ० नागालैंड का 1, पी०डब्ल्य०पी० महाराष्ट्र का 1, इडिपेडेट 12 है ग्रीर नामिनेटेड 11 है। ये 28 पार्टियां तो क्या 28 पार्टिया डेमोकेटिक वे मे चलती रहें कोई पैट्रीम्रोटिक इसको पसन्द करेगा ? म्राखिर आपने भी मुस्लिम लीग वगैरह से मदद लेने की कोशिश की थी। मैं कहता ह कि कम्युनल ग्रागेनाइजेशन जनसंघ है, अगर यह कम्यनलिज्म छोड देना है, उसुलो के साथ चलना है स्रीर एक साथ चलना है तो नकमान बया है ? इननी पार्टियां जो इलेक्णन लड़ती है उन पार्टियों को एक जगह इकट्ठा करने की कोशिश करना मेरी राय मे पैटीक्योटिक काम है, लेकिन आपके हिसाब से इह एक कारण हो गया है कि मुखालिफ पार्टिया मिल कर एक हो गई है, इसलिए इसरजेसी हो गई। द्रभी वे एक हुई नहीं, वे माथ-साथ है लेकिन कोशिश की गई है कि जो पार्टिया है वे ज्यादानर मिल कर जल्दी नजदीक ग्रा जाए। इसमे तो ग्रापको भी साथ देन। चाहिये । जितनी कम पार्टिया होगी डैमो-कैसी के लिए उतना ही अच्छा होगा। लेकिन आप इसे एक नकसान की बात बताते है और कहते है कि सब एक साथ हो गए है इसलिए इमरजेसी लगाई गई है। इसरजेसी का ग्रमली कारण हमको ग्रभी तक नहीं मालम हो सका है।

दूसरी बान यह है कि वोटो के हिमाब से प्रगर देखा जाए तो 43 7 परमेट वोट ही ग्रापको मिले है। जनता के 43 परसेट बोट ही आपके साथ रहे है जबिक ग्रीरो के साथ बहुत कम है इसीलिए ग्राप मैजोरिटी में माने जाते है। ठीक भी है, डैमोक्रेसी चलाने के निए मानना ही पड़ेगा कि यह मैजोरिटी पार्टी है लेकिन बास्तव में माइनोरिटी पार्टी है, ग्रगर बोटों को गिना जाए । इसलिए मेरा कहना यह है कि बजाय इसके कि 18--23 पार्टिया इलैक्शन लड़ें जितनी कम लड़े उतना डैमोत्रेमी के लिए ग्र**च्छा** है। IS पार्टियां नजदीक ग्रा रही थी तो यह आपके लिए नुकसान की बात हो गई और भ्रापने इमरजेसी लगा दी। उनका प्रोग्राम क्या था? प्रोग्राम जो उनका छ्या था उसमे यह था कि एन्टी-करप्णन एजिटेशन हो, करप्शन के खिलाफ एजिटेशन हो । स्रापने सभी एन्टी स्मर्गालग को काफी स्रच्छे ढग से चलाया है और श्रापने इसमे इस इमरजेसी का फायदा उठाया । क्योंकि जो स्मर्गालग की जे।र-दार बात हो रही थी उसको रोकने में काफी अद्रेक्टिव काम किया है उसके लिए मै श्रापकी सराहना करता हं। मेरा कहना है कि श्रपोजिशन पार्टी का यह कर्त्तव्य है कि जो गवर्नमेट ग्रच्छा काम करे उसकी नाईद की जाए श्रीर जो गलन काम करे उसकी मुखालफन की जाए। (Interruptions)

जयप्रकाण नारायण जिंद करते थे कि एन्टी-करण्यन कैम्पेन चलाओं, एन्टी-करण्यन तभी सफल होगा जब अपने घर को ठीक करोगे। उसके बाद दूसरों को देखोगे। इसीलिये जयप्रकाण नारायण जी ने एन्टी-करण्यन कैम्पेन चलाया था और इसके लिए इसरजेसी की कोई जरूरत नहीं थी बल्कि इसका अपको जयप्रकाण जी से कहना चाहिये था। (Interruptions) प्रापको जयप्रकाण जी से कहना चाहिये था कि आओं, इसमें आपकी हम मदद करेंगे। मेरा कहना है कि पहले आप अपने मिनिस्टरों को ठीक कीजिए, फिर बाद में दूसरों को। Interruptions)

श्री प्रकाशवीर शास्त्री त्यागी जी, एक मिनट । अध्यक्ष जी, मैं आपसे निवेदन करना चाहता हू कि आज की इस परिस्थिति में सारे देश में एक अनुशामन की लहर आई है तो आप हमारे सदन के सदस्यों को भी यह कहिये कि वे बीच में वोलने की अपनी परम्परा को बदले । आपके लोग भी जब बोलेंगे तो सख्त से सख्त भाषा में उत्तर दे सकते है, लेकिन एक सीनियर मैं स्बर बोल रहा हो तो उसे शान्ति से सुनना चाहिये। बीच में जो ब्यवधान है यह परम्परा

के विपरीत है।

श्री महावीर त्यागी : एन्टी-करप्शन कैम्पेन जय-प्रकाश जी की स्कीम में एक था स्रौर इसी की वजह से इमरजेमी हो गई । क्योंकि एन्टी-करप्णन जो है वह न मालम किय-किस के घर भेजा जाएगा, न मालुम किस-किस की जेब हिलेगी, न मालुम किसकी गर्दन पर छुरी चलेगी। मैं जानना चाहना ह कि इस इमरजेन्सी का जिस्टिफिकेशन क्या है ? मुझे ग्रभी तक इस बात का पूरी तरह से ग्रन्दाजा नही हो सका है कि <mark>ग्रा</mark>खिर इस इमर-जेन्सी का कारण क्या है। मै यह साफ पर कहना चाहना हू कि किसी लीडर की स्पीच के ऊपर किसी भी देश मे इमरजेन्सी लागू नही की जाती है। इमरजेन्सी लागु करने के लिए एक वानावरण होता है, जनता की एक स्थिति होती है। ऐसी हालत में मैयह जानना चाहता ह कि ऐसी कौन-सी बात हो गई थी जिसकी वजह

[श्री महावीर त्यागी]

से सारे देश में इमरजेन्सी लाग की गई ग्रौर इस प्रकार से इनरजेन्सी का नाजायज इस्तेमाल किया गया ? मैं इम इमरजेन्सी की मखालफत करता हुं हालांकि इस इमरजेन्सी के जरिए से एन्टी-करप्शन ग्रौर एन्टी-स्मगलिंग की जो एक्टोविटीज की गई हैं उसकी मै तारीफ करता हू। लेकिन जिस प्रकार से इमरजेन्सी का इस्तेमान लीडरो को गिरफ्तार करने के लिए किया गया है, विरो-धियों की दबाने के लिए किया गया है, यह बहुत बेइंसाफी की चीज है। कास्टिटयुएन्ट असेम्बली मे जब यह इमरजेन्सी का ऋार्टिकल पास हम्रा था तो मैने उसके संबंध में एक बहुत लम्बी स्पीच दी थी और इस धारा को सपोर्ट किया था और यह वहा था कि गवर्नमेंट को इस किम्म की इमरजेन्सी का एलान करने का स्रधिकार होना चाहिए । उस वक्त हमे इस बात का यकीन था कि इस इमरजेन्सी का नाजायज इस्तेमाल नही किया जाएगा। लेकिन मझे इस बात का श्रफसोम है कि ग्रापने इमरजेन्सी का एलान कर दिया स्रौर यह भी नहीं बताया कि किन लोगों को गिरफ-तार किया गया है ? मै जानना चाहता हूं कि जिन लोगो को पकडा गया है उनका कसूर क्या है ? क्या उन्होने कोई दोष किया है ? कास्टिटयुएन्ट ग्रसेम्बली मे जब गिरफ्तारी के मामले पर चर्चा हुई तो यह कहा गया कि 24 घटे के अन्दर यह बताया जाना चाहिए कि तुम्हारे ऊपर चार्जेज क्या है ग्रौर तमने क्या कसूर किया है ताकि गिरफ्तार ग्रादमी भी ग्रपनी सफाई दे सके। लेकिन इस वक्त जो इमरजेन्सी लगाई गई है भ्रौर इसमे जिन लोगो को गिरफ्तार किया गया उनके बारे मे यह नहीं बताया गया है कि उन्होंने क्या जर्म किया है। विरोधी दलों के जो नेता लोग है या पार्लियामेट या स्रमेम्बलीज के मेम्बर्स है उनको श्राप श्रासानी से गिरफ्**नार कर मक**ने है; क्योंकि स्नापके ऐसा करने से विरोधी दल नही रहेगा। मैं समझता हु कि इस प्रकार की कार्य-वाही से ग्राप इमरजेन्सी का नाजायज इस्तेमाल कर रहे है। ग्राप ममझते है कि यह कौसिल ग्राफ स्टेट्स इन सब बातो के लिए तैयार

जाएगी? हम इस बात के लिए कभी भी तैयार नहीं हो सकते हैं कि ग्राप जब चाहे किसी को भी पकड ले। इस प्रकार की इसरजेन्सी के भायने तो यह हए कि स्राप स्रपने विरोधियो को जब चाहे गिरफ्तार कर लें ग्रौर ग्रन्य लोगों को उनसे बात भी न करने दे।

approval of Proclamation of

Emergency

इन बातो के माथ-माथ मैं यह भी जानना चाहना हूं कि स्राप मेहरबानी करके यह बताइये कि आज तक कूल कितने आदिमियो को गिरफ्तार किया गया है। स्राप उनका टोटल तम्बर बता-इये। इसके साथ ही दूसरी बात मे यह कहना चाहता ह कि स्रापने पब्लिसिटी पर रोक लगा दी। ग्रापने उन लोगों के नाम तक भी नहीं बताये जिनको गिरफ्तार किया गया है। इतना ही नहीं जिन लोगों को गिरफ्तार किया गया है उनके बाल-बच्चो को भी उनसे मिलने की इजाजत नही दी जा रही है। श्री एस० एन० मिश्र जी की वाइफ उनसे मिलना चाहती थी, लेकिन उनकी मिलने नहीं दिया गया । मैने भी काफी इधर-उधर टेलीफोन किये, लेकिन मिलने की इजाजन नहीं मिली। मैं जानना चाहता ह कि यह क्या नपाशा है ? जो किमिनल्म होने हैं, बाकायदा कविकट होने हैं उनको भी मुलाकात की इजाजत होती है। लेकिन जिन बेकसूर लोगो को गिरफ्तार किया गया है उनके बाल बच्चों तक को उनसे मनाकात करने की इजाजत नहीं दी जा रही है। सापने पब्लिमिटी पर रोक लगा दी ग्रौर किसी के बारे में कुछ नहीं बताया स्त्रौर इस इमरजेन्सी का बहाना लेकर स्रापने उनको जडीजियल फैंसि जटी देने से भी इन्कार कर दिया है। वे लोग ग्रपनी डिफेन्स में कोई दलील भी नहीं दे सकते है। प्रेस पर लगा दी ग्रौर कोई भी बात ग्रापने पाबन्दी इम बारे मे ग्रखवारो मे नही ग्रा सकती इस हाउस की कार्यवाही भी ग्रवबारो नही छपेगी ग्रौर मिर्फ वही छपेगी जो गवर्नमेन्ट को कविनिएन्ट होगी। मैं ममझता हू कि यह भ्रापकी उचित कार्यवाई नही है। इसलिए अन्त में मैं यह जानना चाहता ह कि कृपया आप यह बनाइये कि म्राज की तारीख तक कृत किनने स्रादमियों को गिरफ्तार किया

गया है। क्या ग्राप उनको कोई एलाउन्स भी देते है; क्योकि मुझे याद है, जिस वक्त मैं वजारत मे था तो मैंने शेख भ्रब्द्ला को डिटेन किया था तो उस वक्त उनको काफी एलाउन्सेज दिये गये थे । जवाहरलाल जी नेखद कहा था कि डिटेन करने के बाद उनको पूरा एलाउस देना चाहिये, इसलिए उनको एलाउंस दिया गयो। मैं पूछना चाहता ह : जो डिटेन हुए है क्या उनके वास्ते कोई एलाउंस दिया गया है ग्रौर ग्रगर उनके बाल-अव्वों की गजर-वसर के लिए कोई खिलाने या पिताने वाला नहीं है तो क्या भ्रापने उनकी फिक की है? डिटेन करने के मानी यह है कि गानी है कि[`] घाप देखें कि जल न उनक खान-पाने का इतजाम हो ग्रीर उनके बच्चो की देखभाल का इंतजाम हो। मेहर-वानी करके हमें बताएं इसके लिए स्नापने वया .हिया ।

ों इसका विरों

SHRI RISHI KUMAR MISHRA (Rajasthan): Mr. Chairman, Sir, the honourable Member, Shri Mahavir Tyagi, them we all have great respect, has it he supported the provisions in constitution which have enabled the covernment to proclaim the national emergency and, in fact, when he supported the relevant provisions in the Constituent Assembly, he said:

"It is no use issuing orders after diorder has actually started. The emergency powers must be resorted to before the emergency actually arises. So, this clause is the most important clause as it enables action to be taken in advance. I, therefore, lend my wholehearted support to it. I only want that some more categories must be added to the three categories mentioned in this article."

Therefore, Sir, the honourable Member, Shri Mahavir Tyagi, had himself advised at that time the Constitution-makers, the

Constitutent Assembly, to insert this provision so that the Government might take action in advance before disorder has started. I was therefore, surprised today when he got up and opposed the Proclamation of Emergency.

Sir, since yesterday, we have been listenang to the speeches of many honourable Members who have scant faith in democracy and who say this proclamation of emergency has negated democracy in our country. What is the experience in other democratic countries, I mean those counwhich Members like Prakash Vir Shastriji and other friends would call democratic? What is our experience of those countries? In 1920, in Britain, an Emergency Act was promulgated. was it promulgated? Not because was any external aggression, not because there was any internal disorder, but because the economy of the United Kingdom at that time was facing a crisis. The House of Common then enacted the Emergency Act and empowered the Governwas declare to ment ' riergency . of the working of the We at American Constitution. Though the Antehave been criticising rican newspapers India saying that Mrs. Indira Gandhi has completely butchered democracy, we remember very well that during the time of President Wilson, he used his powers as President and the Commander-in-Chief in order to restore the economy of the United States. France, all of us are had 17 Constitutions during the · - 150 years. No body mys that France is not a republic or the it is not a democratic country because of this fact and nobody says that the U.K. ceases to be a democracy because of the Emergency Act of 1920 and nobody says that the United States of America ceases to be a democracy because President Wilson used his emergency powers in order to set right the economy of his country. But all these people, who would otherwise praise the USA, who would otherwise praise the other Western democracies, find that this step taken by the Government of India

and the Prime Minister is a negation of

[Shri Rishi Kumar Mishra]

democracy. Mr. Chairman, Sir, the late Jawahartal Nehru was the greatest democrat that we have had in this country. Nehru gave to us this democratic polity which we have now. Jawaharlal Nehru said in 1952:

"For my part, I cherish the freedom of the individual, as I do not want freedom to be restricted in the name of the State. But if the safety of the State is at Stake, the freedom of certain individuals has to be curbed . . ."

12. Noon

In fact, we cannot allow certain individuals to play with the destiny of our Yesterday. Shri Prakash Shastriji said that if the Constitution makers had known that this emergency power would be used in this manner they would perhaps not have inserted it. Mr. Chairman, Sir, this provision was inserted in our Constitution after great debate and discussion, and the last Shri T. T. Krishnamachari, who was no less a democrat than many of those who pretend to bewhat had he to say in the Constituent Assembly? At that time he said:

"Surely, the framers of any Constitution at the present day would be failing in their duty, if they do not take note in times like this, of the difficulties that abound around every country. Not merely are there threats and undeclared wars and internecine disturbances, but there are also calamities which are likely to arise. partly because of economic conditions that exist within the countries and economic maladjustments which demand immediate settlement and partly cause there are forces in the world that wish to make the economic maldistribution the basis for subversive political action and in the result make these worse than what they actually are . . ."

Shri Krishnamachari said:

"Therefore, if the Constitution framers do not provide safeguards for protection of the Constitution in times of emergencies that might arise, I feel the framers of the Constitution would be guilty of a grave dereliction of duty..."

We are very happy and we are very grateful to the framers of the Constitution that they did not derelict in their duty and they have inserted this provision and, therefore, they enabled the Government and the President at this time to take this action to save the country from chaos.

Mr. Chairman, Sir, I would like to emphasize the basic roots of the present situation. In fact, since our country became independent, a pattern has been going on in this country between two diametrically What are those diaopposed forces. metrically opposed forces? There forces of modernism on the one side and obscurantism on the other, forces of secularism on the one side and religious revivalism on the other. There are forces which believe in planned economic development on one side and those who believe in free economy and in the freedom of the exploiters to keep the people oppressed, on the other. There were forces which wanted India to take the path of anti-imperialism, which wanted India strengthen its ties with non-aligned countries, which wanted India to strengthen ties with the socialist world. and there were forces which wanted that India should be dependent on imperialism and communal forces. There were forces in the country which wanted India to adopt the path of non-alignment and there were forces which wanted India to align itself with military blocks. Now, this pattern has been going on. There are forces of democratic socialism on the one side and forces of communalism and reaction the other side. And the reactionary and communal forces and vested interests have tried to capture power and they have waited for a national calamity to overtake this country so that they may capture power.

Mr. Chairman, Sir, senior Members of CP(M) and this House would recall that when the first | West Bengal, it was democracy. great calamity overtook this country 1962 after the Chinese aggression, there it was rigging and fascism. This is a were forces in this country which wanted the head of Jawaharlal. But the same forces did not succeed because the people accepted, then we will not have demoof India stood by Jawaharlal Nehru. But | in the process we had to sacrifice Krishna! after Jawaharlal Nehru's Menon, And death they wanted to capture this country's by capturing Congress. political power They formed the Syndicate and they tried to capture Congress and thereby capture power. They tried in 1969 to capture political power by a constitutional coup, by cap-legal or illegal, to undermine the executuring the presidency in 1971. They tried tive, to undermine the head of the executo capture power by forming a 'Grand' tive who is the Prime Minister, to under-Alliance' in 1971 and 1972. failed. In Uttar Pradesh and Orissa when date and try to pressurise the judiciary they found that the progressive and de-either by a physical attack on the Chief mocratic forces had rejected them in the Justice or by trying to undermine him in midst of grave economic prices and rising public, to preach rebellion in the security prices, they decided to use terror, intimi- forces, to undermine the econominy and dation and violence and used parliament to terrorise Parliament and not to allow for destroying parliamentary democracy. If one is to go by what they say about democracy, then democracy is the to describe this Parliament as a House of pimps, touts and prostitutes. We have not forgotton that parliamentary privileges and rules were used by these forces and the so-called freedom of the press was used by them to describe this Parliament as a House of pimps, touts and prosti-You will also recall, Mr. Chairman, that according to them, democracy is not the verdict of the people. In 1971, when the people of India gave a verdict in favour of Mrs. Gandhi and the Congress, what did they say? They did not respect that verdict. They said that that had been achieved by some invisible ink. Is this the respect they have for democracy? Is this the respect they have for the verdict of the people? No one can say that in any State where the people voted a non-Congress party or a combination of parties in power, we have stood in their way of coming to power. when people voted Congress, then they said that it had been done by an invisible ink. When people voted my friends of the

their friends to power But in when the people rejected them at the polsl, strange way of defining democracy. this definition of democracy is going to be cracy. We will have dictatorship of small opportunist minority which wants to impose on this country a dictatorship of the vested interests and anti-democratic and reactionary forces. Mr. Chairman, is it democracy to give a call to the various security forces, police and the army to disobey the orders and to decide what is But they mine the judiciary, to threaten, it to work? If this is democracy then we will have to think whether type of democracy which really in the interest of the people India and whether this is the type of democracy which is really going to help India to become a strong prosperous nation where the poor may look forward to an egalitarian and a just order.

> There has been a reference to the freedom of the press. Mr. Mariswamy yesterday quoted from what Jawaharlal Nehru had said. I am sorry to say that Mr. Mariswamy misquoted by reading only sentence of a speech which the late Prime Minister Jawaharlal Nehru had delivered in 1950 at the All India Newspaper Editors' Conference. What Jawaharlal Nehru said was:

"We have been fighting for our rights and have finally achieved them and are apt to forget that a right by itself is incomplete and in fact cannot last long if the objectives which accompany that rigt are forgotten by a nation or by a greater part of it. I think I can say

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that whatever out other failings might be, at the present moment the amount of freedom of expression that is allowed to or indulged in by the press can hardly be exceeded in any country in the world.

"I shall be quite frank with you", Jawaharlal told the newspaper editors. He said:

"And that freedom seems to me exceedingly dangerous. Without resgraudually ponsibility, freedom becomes something like a licence. Licence ultimately means mental dis-And if there is mental integration. disintegration in the body politics, obviously it affects every limb of it. That applies to newspapers also. If the freedom they have and the element of licence, and the utter irresponibility incerases, then not only they they will endanger their freedom but their reputation also,"

Mr. Chairman, a section of the press in India have endangered their freedom by confusing freedom with licence. They have acted in a manner which will make any honest newspaperman hang his head We have had occasions in this House to see how day after day, even the Chief Justice of India and the Judges were not spared. Not only they, as I had pointed out, after the late Shri L. N. Mishra was murdered, even members of his were not spared. Even in that hour and personal sorrow, of agony there were newspapers run by the Jana Sangh which did not even have the human decency of not writing things which will add to their sorrow and which will add to their agony. We have seen absolutely total falsehood having pervaded through newspapers, concoctions and all that. When you act in this manner, you will see, as Jawaharlal had warned at that time, and I am sorry to say that a section of the press and some political parties who thought that thev were using this press in order to project themselves, only helped them to deceive themselves. They thought that the masses of India were behind them, and now they thought that that section of the

press only helped to deceive themselves and that the masses of India were not behind them.

Mr. Chairman, before I conclude, would like to emphasise one thing. This battle against reaction, against and for the preservation of democracy, for deepening of the content of democracy, for really linking economic democracy with political democracy and taking the country forward unitedly towards its goal has not ended with proclamation of Emergency. It has only begun and has acquired a new dimension. I am very happy that organisations like the RSS and the Anand Marg have been banned. Dr. Mathew Kurian is not here. Otherwise, I would have asked him: Have you forgotten that when the Anand Marg attacked Jyotirmoy Bosu, at that you demanded that the Government should take action against such groups who are engaged in sinister, murderous activity? The politics of human skulls, the politics of murder, the politics of degrading our youth cannot be allowed to be continued in this country. But that is only the negative part of it. There is a positive programme of economic revival of this country, a positive programme of seeing that the downtrodden and the oppressed do not feel that they have been let down, that promises made are and a positive programme which would see that our rural India is restructured, that the poor Harijans and the Adivasis who are living in degrading conditions are really able to live like human beings. The 20-point programme which the Prime Minister has announced, I am sure, is only the beginning. But the implementation of this programme is not an easy task. Let us admit and let us recognise the fact that it cannot be implemented merely by depending on bureaucracy. The entire people of India, irrespective of the political parties to which they belong, those who have faith in this programme, faith in democracy, secularism and socialism, have to be combined together in every village and in every district. And popular initiative has to be released and popular vigilance has to

maintained over bureaucratic waywardness. And I admit that there is danger that the powers which have been vested in the bureaucracy may be misused. And, every such misuse of power has to be opposed if innocent people are made victims because of any capriciousness on the part of any section of the bureaucracy. We are all there to oppose it.

Mr. Chairman, Sir, I have gone round some parts of the country and I have seen and I am quite sure that a new sense of hope has been revived in the country and a new sense of confidence is there in the country. Let us not allow this confidence to be sapped. Let us not allow this hope again to be turned into despair. Let us remove all the bottlenecks, political, legal and constitutional which stand in the way of our march towards our goal of socialism.

Thank you.

[Mr. Deputy Chairman in the Chair]

SHRI N. G. GORAY (Maharashtra): Sir. let me begin my speech by making a candid admission that our perception of the situation and your perception of the situation differ in a fundamental manner. There is a wide gap between the two perceptions. It seems that all of you on that side have come to the conclusion that the best and the safest place for people like me is in jail. And, we have come to the conclusion that an egalitarian democracy is impossible in India unless you are removed from power. This is the contradiction which we should not try to hide, because if you hide this, it will be difficult to understand the developments that have taken place during the last three or four years.

Sir, without meaning any disrespect to the speakers who have spoken from that side, I would like to single out three speeches. One, that of Shri Brahmananda Reddi, who initiated the debate, then that of Shri Raju who was frank enough to tell us that there is no question of going back to where we were so far as democratic rights were concerned and the last, but not even of do not k SHRI nister m were issued.

the least, that of my friend, Professor Dutt, who told us that what is necessary is to speak honestly and I am assuring him that I shall try to be honest. I shall try to present to you my point of view as frankly and as honestly as possible.

Sir, I begin with the speech of Shri Brahmananda Reddi. He presented to us a long chargesheet in which the accused No.1 was, of course, Shri Jayaprakash Narayan. I would like to ask him if he would allow me to publish a white paper as they have published, detailing all the shootings and all the butchery that they have indulged in during the last 25 years, or, is it going to be only a one-sided affair and I have to listen time and again on the radio, on the T. V. in the press that we are the people who have stood in the way of progress, who have stood in the of democracy. who have stood in way of social reform. I would like to ask him whether such a liberty of the press, liberty of expression is available?

Just now, Sir, I pointed out to the Chairman that only what the Minister spoken will be published and that what we have said here will not be published. The Chief Censor has given guidelines to the press that only the names of those who participate will be mentioned, not the contents. Is this the ideal democracy? Is this the tryst with destiny about which Jawaharlal Nehru had spoken? Therefore, Sir, let us be very frank and let us admit that what has happened today is considered by some of you as the dawn of a new era while we on our side consider that it is the beginning of a long night of authoritarian rule, suppression of liberty and, may be. even of disintegration of this country. I do not know.

SHRI MAHAVIR TYAGI: Let the Minister make it clear if such instructions were issued.

MR DEPUTY CHAIRMAN: Let him continue.

SHRI MAHAVIR TYAGI: I only want to know whether such instructions have been issued.

SHRI N.G. GORAY: Tyagiji, I have read it and I have pointed out to the Chairman that this is the order that was issued by the Chief Censor to the press.

SHRI MAHAVIR TYAGI: Shame.

SHRI N. G. GORAY: Now coming to the various charges that have been levelled against this movement as such, let us try to understand what the charges are. Charge No. 1 is that those who have been duly elected are being deprived of their right to continue in the Legislatures for the full term of five years. I would like to ask you: Who has given you the right to prolong this tenure? You say under the Constitution you have the right. Just now you have heard that the Kerala Legislature is being extended by six months. What was the mandate? The mandate of the people was only for five years. Now under the Constitution you are going to extend it for six months. Under the Constitution, if you like it, you can cut it short. What is your authority? No authority at all! It is as if under the Constitution gives you a right to subvert the Constitution and if we say that the people have lost faith in you and therefore you should resign, then you say, "What atrocity are these people committing! How can they ask us to vacate the seats?" But you can ask them to continue in the seats for one year more, two years more or three years more as it suits you. There is no bar on you. do not want to go to the people. Sir, his particular instance is being flung into our face again and again even by so eminent a person as Prof. Dutt, and I would ask him: Why is it that elections are not held Is the Kerala population in in Kerala? What is happening in Kerala? Because you know that this emergency is not accepted by the people of Kerala and it will be very difficult for Achuta Menon and his group to come back to power, you give them six months more.

Now the charge is about violence. would like to ask you: How many people your police and your Border Police have killed by shooting innocent people? Jayaprakash had asked for a judicial inquiry which was never granted. I have been to the places in Bihar where young students who had committed no offence at all were shot at sight simply because they were on the road when they should not have been on the road. Have you got any remedy against it? Will you please publish your records and say how many times, after independence, police opened fire and many people were killed? Without any fear of contradicition I will tell you that the British never shot at people like this.

I am not saying that they were angels. But how many times you fired without the least provocation—when the police opened fire, and they opened fire to kill? Will you give account of that? Is it not true that in West Bengal—if there is anything wrong that I am stating, I would say the representatives from West Bengal should stand up and contradict me—the finest flower of youth has been liquidated under the pretext that they belong to the Naxalites.

AN HON'BLE MEMBER: I stand to support you.

SHRI N. G. GORAY: I would like to ask this from our Professor from Jadhav-pur University. Simply because you did not want them, the finest flower, the first class students who always topped in the examinations, they were shot. I say this is nothing short of genocide.

AN HON'BLE MEMBER: It is absolutely false.

SHRI N. G. GORAY: Therefore, when you practice this violence, when the police shoot like that, has not a man like Jayaprakash every reason to appeal to the police to consult their conscience, not to shoot whenever the orders are given, because they are shooting their own brothers and sisters? Don't forget what happened in My-Lai in Vietnam. There also the

American soldiers were carrying out orders, but American society is a comparatively free society; the press brought out every thing and those who indulged in these atrocities were punished. Nearer home, what did the Pakistani Army do in Bangladesh? Were not terms and conditions laid down by Mujib that all those people would be tried for genocide? Were not the Army people carrying out the orders of the superiors? They were. They were not acting on their own. Therefore, if a man like Jayaprakash says that whenever an order is given to you to shoot, don't shoot; you try to understand whom you are shooting, try to understand who those people are; don't shoot on innocent people, what is wrong? And the question that has been asked again and again-and I was sorry to hear it from Dutt; he was again and again repeating it—was: What have you to say when Jayaprakash appealed to Army?

SHRI V. P. DUTT (Nominated): That is only one of the things.

SHRI N. G. GORAY: I am dealing with other aspects also. Therefore, I am saying that why is it simply because Jayaprakash appealed to the Army to exercise its consience . . .

SHRI V. P. DUTT: I did not want to interrupt the hon'ble Member, but I want to respectfully submit that we should not be misrepresented. I did not say that just because he said 'don't shoot on innocent people' therefore he was 'arrested. Jayaprakash Narayan said that the time has come when you should regard our struggle as your struggle. He also said that the appropriate time has now come, when the Government should be removed by force. Now I did not want to interrupt him. I am a democratic person. I believe in the full expression of opinion. The only thing I request is that we should not be misrepresented.

SHRI N. G. GORAY: I have not the should look at her, nobody should touch least intention to misrepresent you. But I her and nobody should speak to her and

am telling you that if J. P. made a statement like that, as you said just now, all right you send him before a court of law, send him to 5 years' or 10 years' imprisonment. Lokamanya was sent for 6 years. Mahatma Gandhi was sent for 21 years. Jawaharlal himself was sentenced for three years. I do not mind if that is done. But simply because Jayaprakash said something to the Army, to the people, to the students, you hold the entire country to ransom! Why do you prevent me from speaking? Why do you prevent the press from publishing whatever we say? The press is duty bound to publish what you say, but they will not publish all that we say.

AN HON'BLE MEMBER: It is a responsible press.

SHRI N. G. GORAY: What is a responsible press? I am coming to that point. I say the Indian press has played a very prominent part in our national struggle, and after Independence also.

SHRI S. S. MARISWAMY: Here you are.

SHRI N. G. GORAY: I remember I was in the other House and my friend was also the other House. Chinese aggression at Ladakh was first reported by our press and there is a record of Jawaharlalji saying that he did not want this news to leak to the people because he wanted friendship between China and India to continue. Who were the people who told us of the Chinese aggression? It was they the press. Who told us about the arms supply that was resumed by America to Pakistan? It was the press. At that time, Sardar Swaran Singhji was the Defence Minister. He did not know and then he made enquiries and he came to know that what was reported in the press was true. Why are you afraid press? I would like to ask my friends like Dr. Dutt, are you going to make democracy a woman in purdah that nobody should look at her, nobody should touch

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[Shri N. G. Goray] only you people will speak to her? Is that democracy? Many of you must have read that the Japanese Prime Minister was knocked down while he was going to meeting and presented with a dagger and a request that he should kill himself. That was an attack from the rightists. did not like his signing the non-proliferation treaty. Did the Japanese Parliament declare emergency because the Prime Minister was attacked? There is a photograph; he is lying on the ground and the attacker is with a dagger.

Just imagine what happens in England. Dr. Dutt had asked can you imagine Wilson leading a morcha against the Parliament? Certainly not. But can you imagine Heath shooting down the coalminers when they declared a national strike? He will not do it and, therefore, Wilson also does not do it. Both sides must play the game. When you cannot answer the people, all the answer that you have is to put them in jail, throw them in jail and put them behind the bars. Is this the answer? And even what we speak here, I know, will not be allowed to go out. When we come to attend Parliament session, you arrest us. Sir, I am reminded of an incident when I attended the British Parliament in a delegation. I was taken a back. Sir, it was a Conservative Government and one member from the Labour Party got up said: "A man who was avoiding arrest, came to me in the morning because he belonged to my constituency and arrested at my doorsteps. Why did you arrest him when he was approaching his M. P.?" And, Sir, to my surprise, the Conservative Minister for Home got up and said: "I apologise for what has been done and I assure you that this thing will not happen again." Sir, yesterday, I pointed out to you, the President calls us here for attending the Parliament and as soon as we come here, we are arrested. You ask us to go to a meeting and when we go to the meeting, we are arrested. My friend Madhu Dandavate was arrested; Mr. Advani was arrested, Mr. Mishra was arrested.

Why? Because they were attending meeting which you yourself had called. What is this? Is this democracy? wanted Mr. Dutt and others to raise their powerful voice and say that whille we would like to have emergency, we would not have this sort of emergency which is running amuck. If you say that prakashji's forces were running amuck, are you as counter measure running amuck yourself? So, Sir, my plea is that it is really an action and reaction. angry with us; we are angry with you. This will not save democracy. This will not take our country anywhere except towards chaos, and, therefore, I am appealing, Sir . . .

(Interruption)

SHRI RANBIR SINGH: Not to us.

SHRI N. G. GORAY: I never appeal to you because I am sure that tomorrow if Indiraji release Jayaprakash and has talks with him and says: "All right, you operate with me" you will say: dekho, kaisa kiva. You have already stopped exercising your intelligent judgment. Therefore, I do not talk with you at all. I know what you are and, therefore, I am appealing to those people who still have their heads on their shoulders. That is the point. What I am saying is, you take this 20-point programme. Let me come to the brass tacks. What is new in that? You have been announcing this programme from the housetops ever since there was a rift in the Congress. There is nothing new. What prevented you from implementing this programme? What are the main characteristics of this programme? Give land to those who have no land. Who has prevented you from doing it? Complete the land registers. Who has prevented you? In Bihar there is no land register at all and in Bihar ever since independence it is your Ministry which is functioning. Who has prevented you?

AN HON. MEMBER: Right reaction.

SHRI N. G. GORAY: It is you. I am coming to the point of right reaction. Mr. Dutt yesterday talking about the RSS said that it is a Brahmin-dominated organisation. Who are these people on the front benches? Mr. Umashankar Dikshit, I suppose, is the greatest Sudra. Then, this gentleman, Mr. Kamlapati Tripathi, is the most secular of secular people. Mr. Dutt, if you are engaged in a really serious discussion I will tell you that in this unfortunate land everything has been decided by twenty per cent people. It is they who fight and it is they who rule. It is they who build and it is they who destroy. It is they who legislate and it is they who dispense justice. This is what has happened for centuries. Only once during the last three thousand years the genuine voice of a Sudra was heard when Dr. Ambedkar spoke. It was only once during the last three thousand years. Otherwise, whether you look at the Communist party or the Socialist party or your party or the Jana Sangh, they are Brahmins and the higher castes.

DR. V. P. DUTT: Gandhiji spoke.

SHRI N. G. GORAY: Speaking about Gandhiji I would not put him on the same pedestal as Dr. Ambedkar so far as speaking on behalf of the downtrodden is concerned. I am sorry to say that, but I have to say it. Therefore, do not say that this is what you are doing for the down-trodden. You are doing that for yourself, including this twenty-point programme. If you are really serious, then by eliminating us who have been not all the while for the implementation of this, but it is by eliminating many on your side that you can fulfil this gramme. (Time bell rings) I ask you a straight question: Are you ready for such a showdown with your own people? I am not blaming anybody, but it is these people who have stopped all these programmes from being implemented. Now, they say there is no land for distribution. It is because they have distributed land to a grandchild which is yet to be born. This is what is happening. I have not said a word against Indira Gandhi. Since

I came here or even outside 1 did anything against Indira because it is not personal. You say that she is being attached. Naturally it is because she is the Prime Minister. is not the Prime Minister, nobody mention her. Therefore, when she is the Prime Minister of the country and she is leading the party that is ruling this country for the last so many years, naturally the attack will be on her. Naturally they attached Mr. Wilson because he was tiving to take his country to the European Common Market. He had to go and plead with his people and he conducted a referendum. He never said: You people are opposing me. I will put you in jail. This is not the way of democracy. Democracy ought to be a sturdier plant winds, can stand all the blows and all the winds, however harsh they may be. Therefore, before I conclude I would say about this programme, why does not twenty-point the Prime Minister propose that this is the programme? Let all the parties come together and discuss it. May be we shall have to add two more or subtract two and make it a shorter programme. It does not matter. In fact, as I have said, have five or six main items. Hammer them out and complete them and then move to the item. Why not ask Jayaprakash Narayan, why not ask all those people whom you have incarcerated? Bring them round the table. Say, this is the programme and any body who goes against it you will set him aside. Do not put him in jail, but set him aside. Do not suppose that all the bridges need to be blown up. Do not think that you will be able to manage India with only Shrimati Indira Gandhi and your party behind her; it is too vast a country, with so many people, so many shades of opinion, so many religions.

Sir, I know that the contradictions glaring. I know that we have Still there is no other way for us. If you think that the only way is to shut the mouths of all the Opposition, then I tell you, you are not only harming the Opposition, you are not only harming demo[Shri N. G. Goray]

cracy, you are harming yourself. And with this appeal I conclude.

श्री करुप नाथ (उत्तर प्रदेश) : ग्रादरणीय उपाध्यक्ष महोदय, मैं राष्ट्रपति जी द्वारा इस इमरजेसी की घोषणा का स्वागत करने के लिये खड़ा हम्रा ह । म्रादरणीय उपाध्यक्ष महोदय, ब्राज एक मुख्य **मवाल यह है कि इस इमरजेसी** के उद्देश्य क्या है ग्रौर मै इसी सवाल को पहले लेना चाहता हूं। ग्राज सब से बड़ा सवाल है जनतल्ल को बचाने का । ग्राज सब से बडा सवाल हैं देश को बचाने का ग्रौर मब से बड़ा सवाल ह प्लान्ड इकोनामी एव विश्व शान्ति के रास्ते पर जा रहे हिन्दुरतान के मल्यो को बचाने का । ग्रादरणीय उपाध्यक्ष महोदय. हमारे बिरोधी दल के लोगों ने प्रजातव की बात की है, भ्रादर-णीय गोरे साहब ने प्रजातंत्र की बात की है, मैं उन से पूछना चाहना ह कि क्या चुनी हुई विधान सभाग्रो को भग करने की बात करना प्रजातंत्र है ? क्या चुनी हुई विधान सभाग्रो के एम ब्राल ब्राज ब्रीर एम ब्रीज ब्राज का घराव करना उन को मारना पीटना, उनके घरो को जलाना प्रजातंत्र है ? क्या प्रधान मन्नी की सभाग्री मे लगातार ईट, पत्थर ग्रीर जने फैंकना प्रजातत है ? क्या प्रधान मंत्री की इमेज को लगातार घटाना गाली गलीच ग्रौर उन की चरित्र हत्या करना प्रजातव है ? क्या नन्हे मन्ने बच्चों को लगानार साल भर तक कालेज छोडने का ब्राह्मवान करना प्रजातव है ? क्या पटना ग्र**ौ**र गुजराह के नवजवान विद्यार्थियों को ग्रौर दस-दस वर्ष के बच्चो को सगीन के श्रागे झुकाना प्रजातंत्र है ? प्रजातन की बात करना विरोधी दलों ने मीखा है, लेकिन प्रजातंत्र की हत्या करना ग्रीर प्रजातंत्र को जड से समाप्त करने का काम विरोधी दल के नेताओं ने किया है। ग्रार०एम० एस० क्या प्रजातवीय है कि जिस का सिद्धांत है कि जिस प्रकार शरीर की सारी कर्मेंद्रिया और ज्ञानेन्द्रिया मन के इशारे पर काम करती है उसी प्रकार मारे राष्ट्र का संचालन केवल एक ग्रार० एस०एस० के इशारे पर किया जाय । जनसंघ, त्रानन्दमार्ग, सी ब्पी ब्एम **व्यादि इ**न सारी पार्टियों का एक मोर्ची बनाना क्या प्रजातंत्र है ? एस० वी०डी०के जमाने में जब कलकत्ता में उन की हकमत बनी तो वहा किसी घर पर तिरगा फहराता देख कर क्या उस घर वालो की हत्या नहीं की गई ? क्या यह प्रजातंत्र है ? एम० वी० डी० के जमाने मे जो हजारी कांग्रेस वर्कर्स की हत्या की गयी वह क्या प्रजातव है ? ग्रादरणीय उपाध्यक्ष महोदय, ग्राज हिन्दुस्तान एक चौराहे पर खड़ा है। ऐसे रास्ते पर खड़ा है कि जहा उम की आजादी खतरे में है और जहा उस का नेतत्व खतरे में है। ग्रादरणीय उपाध्यक्ष महोदय. भ्राज हमारे हिन्दुस्तान की पूरी भ्राजादी खतरे में है । ग्राज दुनिया की सारी साम्राज्यवादी ग्रौर प्रतित्रियाबादी ग्रौर दक्षिणपथी ताकते मिल कर हिन्दुस्तान की प्रधान मत्त्री को ग्राज गद्दी से हटाना चाहती है । क्या ग्राप को नहीं मालुम है कि ग्राज चाइना हमारे ग्ररुणाचल के पास दस लाख सैनिकों की ताकत से एक ग्रटामिक मिसाइल ग्रडडेका निर्माण कर रहा है? क्या दनिया के साम्राज्यवादी पाकिस्तान को श्ररबों ग्रीर खरबो रुपये के शास्त्रास्त्र से लैस कर के हमारे हिन्दुस्तान पर हमाला करने के लिये उकसा नही रहे है ^२ क्या ग्रमरीका का छठवा वेडा ग्रपने ग्रटामिक हथियारों से अँम हो कर घूम नहीं रहा है ? क्या श्रमरीका का मातवां बेड़ा हिन्द महा-सागर में ग्रा कर ग्राज पूरी तरह से हिन्दुस्तान की नाकेबदी करने की कोशिश नहीं कर रहा है ? क्या ग्राप के कोलंबो से 1,500 किलोमीटर दक्षिण दिगोगाशिया मे स्रमरीका द्वारा स्रटामिक हथियारो से लैस एक ग्रडडे का निर्माण नही किया जा रहा है ? क्या एशिया की धरती में लगानार साम्राज्यवादी एक केबाद एक देश में पराजित होने के बाद स्रब हिन्दुस्तान मे स्रंतिम रूप से ग्रपनी ग्रतिम लडाई नहीं लड़ना चाहते हैं ? या पालिटिक्स को ध्यान से हटा कर हम सोचना चाहते है ग्रौर दुनिया की साम्राज्य वादी ग्रौर प्रतिकियाबादी नाकतें दोनों मिल कर हिन्दुस्तान की ग्राजादी को इस के जनतंत्र को मिटा नहीं देना चाहते हैं ?

ग्रादरणीय ग्रध्यक्ष महोदय, हिन्द्स्तान के इति-हाम की लड़ाई 1969 से शुरू होती है जब 1969 मे राष्ट्रपति गिरि का इलेक्शन हुआ । जैसे बाढ़ के समय में सारे गांवों के खेतों की मेंडें टुट जाती है, उसी प्रकार राष्ट्रपति गिरि के इलेक्शन में एक तरफ प्रगतिशील ताकतो ग्रौर दूसरी तरफ दक्षिणपथी ताकतो का वटवारा हमारे देश में हुआ । वे ताकतें जो प्लांड इकोनामी मे विश्वास करती थी. वे ताकतें जो जनतत्त्रीय व्यवस्था मे विश्वास करती थी, वे ताकते जो नान-ग्रलाइड कट़ीज के साथ, सोशलिस्ट कंट्रीज के साथ ग्रलाइन करना चाहती थीं एक ग्रौर वह नाकते थी ग्रौर उस समय मे हमारे देश की राजनीतिक ताकतो मे वटवारा हुआ जब कि इस देश में अमरीकी साम्राज्यंवाद का गठजोड़ नही था । उसके बाद 1971 का डिमाइसिव इलेक्शन हम्रा । उसके बाद मारे देश के पैमाने पर विरोधी पार्टियों ने भयकर हप से बैको के नेशनलाइजेंशन का विरोध किया. राजामहाराजाम्रो के प्रिवीपर्स समाप्त करने का विरोधी किया ग्रीर सरकार के प्रगतिणीब कदमो का विरोध किया। 1971 के बाद बगला देण का जन्म हम्रा। बगला देश की लड़ाई में हिन्दुस्तान की कामयावी इतनी बडी कामयावी थी जिसकी मिमाल दुनिया के इति-हास में नहीं है । प्रधान मबी इदिरा गांधी के नेतत्व में बगला देश मे इतनी वड़ी कामयावी हुई जिसके लिए हिन्दुम्तान की जनता को, मुख्य रूप मे गोरे साहव ग्रौर ग्रादरणीय जयप्रकाश नारायण साहव को प्रधान मनी को लगातार 10 वर्द तक बधाई देनी चाहिए थी । लेकिन इतनी बडी उप-लब्धि के बाद, बंगला देश की विजय के बाद इन लोगों ने देश में बड़े पैमाने पर हड़ताल, लट खसोट, घेराव, मत्याग्रह, बन्द का मिलसिला ग्रह किया। क्या स्राप नहीं जानते थे कि बगला देश के यद्ध के बाद महगाई बढेगी । जब जंग होगी तो महगाई बढेगी मभीबते बढेगी परेशानियाँ बगल देश का सवाल ग्राया ता मारे देश की विरोधी पार्टियों ने कहा कि बंगला देश को मान्यता दो । राजनारायण जेल में गये, नानाजी देशमुख मजीवर्रहमान का फोटो लेकर श्राये, 10 लाख लोगो का प्रदर्शन किया गया ।

जब मान्यता दी गई तो जाहिर है कि जंग होगी। लडाई हुई, उसमे खरवो रुपयो का सफाया हुआ ग्रीर हमें खशी है कि रूस ने ग्रगर हमारी मदद न की होती तो बगला देश की लडाई मे हमारी इतनी शानदार विजय न होती । इस विजय के बाद हमारे मल्क मे क्या घटनाये हुई यह मै आपको बताना चाहता हं । हमारे देश के 14 प्रांतों में मुखा पड़ा, वाने ग्राई । विरोधी पार्टियों ने इन कामा मे भी सरकार का साथ नहीं दिया । इसके बाद 1972 का इलेक्शन हम्रा । 1972 में 16 विधान मभाग्रो के इलेक्शन हुए जिनमे कांग्रेस पार्टी की विजय हुई । इसके बाद हमारे देश की इकोनामी विलक्ल शैटर हो गई । इधर देश की इकानामी नष्ट हो रही थी तो 1973-74 में देश में बड़े पैमाने पर रेलवे स्टाइक जार्ज फरनांडिस के नेतत्व में हुई ग्राप जानते है कि 125 करोड़ रुपये का नकसान रेलवे का हम्रा भौर 15 सौ करोड स्पये का नक्मान सारे देश की इकानामी का हम्रा । श्री जार्ज फरनाडिम ने यह भाषण दिया था-

approval of Proclamation of

Emergency

"Realise the strength which possess. A sevenday strike of the Indian railways, and every thermal station in the country would close down. A tenday strike by the Indian railways, and every steel mill in India would close down and the industries in the country will come to a halt for the next 12 months. If once a steel mill's furnace is switched off, it takes nine months to re-fire it. A 15-day strike in the Indian railways, and the country will starve."

ग्रादरणीय ग्रध्यक्ष महोदय, रेलवे की हडताल जो देश के पैमाने पर सन् 1974 में मई में कराई गई वह क्या दुनिया के माम्राज्यवादी सी ० ग्राई ०ए • ग्रीर हिन्दुस्तान की रिग्रक्शनरीज का वह षडयंत्र नहीं था ? जब हिन्द्स्तान के 38 करोड़ लोग 4 ग्राने पर गुजारा कर रहे हो तो रेलवे के ग्रच्छे इंप्लाईज को भड़काकर राष्ट्रीय हानि करना, यह षडयंत्र नहीं था । सारे विरोधी दलो ने यह षडयंत्र नहीं किया ? उसके बाद गुजरात की घटना भाती है। गुजरात की विधान सभा भंग करो, यह **कौन** सा जनतंत्र है [?] एम ०एल ०एज ० का घेराव करो, इसको जिन्दा जला दो, इस तरह इन्होंने लोगों को [श्रीकल्पनाय]

भड़काया । बिहार बद के दीरान में एक वर्ष तक कंप्लीट वहां के विद्यार्थियों की शिक्षा नहीं हुई, उसका परिणाम यह हुआ कि उत्तर प्रदेश की युनिवर्सिटियों के इम्तिहान इस श्रगस्त महीने में हो रहे हैं श्रीर नवम्बर के महीने में उनका रिजल्ट निकलेगा श्रीर एम०ए०, बी०ए० में उनका ऐड़-मिश्रन हिन्दुस्तान की श्रीर युनिवर्सिटी में नहीं होगा।

तो क्या देश के अन्दर इम तरह की स्थिति
नहीं पैदा की गई। जब प्रधान मंत्री ने गुजरात
का दौरा किया था तो आपने पढ़ा होगा कि गुजरात के दौरे के अन्दर हर रोज अखबारों में छपना
था कि आज इन्दिरा गांधी पर 100 जूते पड़ें।
दूसरे दिन छपता था कि आज 15 ईटें पड़ी,
उनको बोलने नहीं दिया गया। हिन्दुस्तान के
मोनोपली प्रैम, देश की दक्षिण पथी प्रतिक्रियावादी
ताकते मिल कर प्रधान मंत्री के नेतृत्व को समाप्त
कर रहीं थी। सारे देश में उनकी इमेज नष्ट कर
रहीं थी। आज खुण किम्मती है हिन्दुस्तान की
कि इस देश को एक अन्तर्राष्ट्रीय ख्यांति प्राप्त
नेता मिली हई है।

स्रादरणीय अध्यक्ष महादय. स्रभी हमारे एक मित्र ने, जो विदेश में रहता है, एक पत्न हमको लिखा है। 15 जुलाई को उन्होंने पत्न लिखा है भारत की राजनीतिक स्थिति के संदर्भ में। उन्होंने लिखा कि भारत की राजनीतिक स्थिति के संदर्भ में जो भी प्रकाशन यहा ग्रखवारों में हो रहा है वह ग्रच्छा नहीं है। मुझे तो पूर्ण स्राशा है कि श्रीमती इन्दिरा गांधी का नेतृत्व देश को मिलना रहेगा। वह दिन दुर्भाग्य का दिन होगा भारतवर्ष के इतिहास में जब वे देश का नेतृत्व नहीं कर पाएगी। इस तरह के पत्न हमारे देश को लिखे जाने हैं।

मैं पूछना चाहता हू कि हमारे देश की विरोधी पार्टिया, मुख्य रूप से आर अएस अएस अ जिनका बेस फासिज्म है क्या वे हिटलर के रास्ते पर हिन्दुस्तान को नहीं ले जा रहे हैं ? क्या आर अ एस अएस की स्टेजों पर भाषण नहीं दिए जाते हैं कि गांधी जी मुसलमानों से दोस्ती की बाते करते थे। मुसलमानों से दोस्ती की बात बहुत गलत बात है। जो गऊ माता है, जिसको हम माता कहते है उस को काट कर, उसके खून में भिगो कर दो रोटी खाते है उनके साथ कैसे दोस्ती की बान की जाए। उन मलेच्छों का जीना भी हम पाप समझते हैं। मैं पूछना चाहता हूं कि इस तरह के ब्रार०एस०एस० के संगठन को, ब्रानन्द मार्गी के सगठन को ब्रौर सारे दक्षिण पंथी नाकतो को इकशु हो कर देश की प्रधान के तखने को पलटने की क्या ब्रावश्यकता थी

ब्रादरणीय अध्यक्ष महोदय, इम इमरजैसी के दौर मैं, मै प्रधान मत्नी जी से कहना चाहूंगा कि कुछ प्रगतिशाल खौर क्रांतिकारी काम करे जिमसे कि हमारे देश के मेहनतकश और गरीब जनता की ऊचा उठने का मौका मिले । श्रव समय ग्रा गया है जब कि मोनोपली हाउसेज का राष्ट्रीयकरण किया जाए । मेरा कहना यह भी है कि समय श्रा गया है चीनी मिलों का राष्ट्रीयकरण किया जाए । जिसका बचन हमने देश की जनना को दिया था । जब तक मोनोपली प्रैंस का डिफ्यूजन नहीं करेंगे, मोनोपली हाउसेज का राष्ट्रीयकरण नहीं करेंगे, मोनोपली हाउसेज का राष्ट्रीयकरण नहीं करेंगे, के कि राईटिस्ट रिम्नक्शनरीज का बेस हिन्दुस्तान में कायम रहेगा और जब तक यह रहेगा तब तक हम प्लांड इकोनोमी को श्रागे नहीं बढ़ा पाएंगे श्रीर न शाल्ति कायम रख सकेंगे ।

श्रादरणीय श्रध्यक्ष महोदय, श्राज दुनिया के पैमाने पर दुनिया तीन हिस्सो में बंटी हुई है। एक हिस्सा तो वह है जिस पर रूस नेतृत्व कर रहा है ग्रीर दूसरा हिस्सा वह है जिसका नेतृत्व अमरीका कर रहा है ग्रीर तीसरा हिस्सा नान एलाइन्ड नेशन्स का है जिसका नेतृत्व करने की ताकत हमारे देश की नेता प्रधान मंत्री में है। नान-श्रलाइन्ड कटरीज का जो सम्मेलन श्रत्जीरिया में हुग्रा था उनमें हमारे देश की प्रधान मंत्री ने कहा था। लेकिन हमारे देश की प्रधान मंत्री ने कहा था। लेकिन हमारे देश का विरोभी पक्ष श्राज उनके खित्र को, ग्राज उनकी इमेज को मारे देश के सामने खराब कर रहा है ग्रीर देश की दक्षिण पंथी प्रतिक्रियावादी घेरे में ले जाना चाहता

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है। मेरा कहना है कि वह दिन बहुत दूर है जब ऐसा हो पाएगा । ग्राजकल सी०ग्राई०ए० की बात की जा रही है। हिन्दस्तान में सी०ग्राई०ए० की एक्टीविटीज दिन-दूनी राज चौगुनी बढती जा रही है ग्रौर यह सब इन्ही के कारण है । यदि नहीं तो वियतनाम मे जहा 30 लाख ग्रादमी मौत के घाट उतार दिये गये क्या उसकी निन्दा इन्होते की [?] 10 लाख लोग कम्बोडियाई मार डाले गये क्या इनकी निन्दा इन्होंने की ? बगला देश के 30 लाख लोगो की गर्दन काट दी गई क्या उन्होने इमकी निन्दा की ? इजराइल ग्रौर ग्ररब मधर्ष में कई लाख लोगो की यातनाये मिली क्या पील मोदी ने इसकी निन्दा की ? इन नाकतो ने एशिया को ग्रपने कूचक का बहुत वडा ग्रखाड़ा बना रखा है ग्रीर हिन्दुस्तान जैसे देश को वे अपना रण क्षेत्र बनाना चाहते है जिसकी नाकाबन्दी उन्होंने समद्र के रास्ते कर रखी है। चीन के रास्ते से कर रखी है। इस वक्त पर श्रार॰एस॰एम॰ श्रौर सी॰पी॰एम॰ जैसी दोनों ताकते एक जगह इकट ठी हो गई है।

दुनिया की राजनीति मे इस प्रकार की हालत कही नही हई जहा इस प्रकार की दो विरोधी विचारधारायें ग्रापस में मिली है । हमारे देश में यह हालत हो गई थी कि लेफ्ट एडबेचरिस्ट ग्रौर राइट रिएक्शनरी ताकते ग्रापम में कम्बाइन होकर इस मल्क की कानुन ग्रौर व्यवस्था की स्थिति को खत्म करने को माजिश कर रहे थे । लेकिन मै यह भी कहना चाहता ह कि हमारे देश की प्रधान मती को ग्रौर काग्रेस की सरकार को इस बात का ध्यान रखना चाहिये कि केवल इमरजेसी को हिन्द्स्तान में कायम कर देने से जनता को संतोष नहीं होगा । हमारे देश की जनता की खुशहाली के लिये यह ग्रावण्यक है कि जब तक ग्राप इस देश के इकनोमिक स्ट्रक्चर में ब्नियादी परिवर्तन नहीं करेगे, जब तक श्राप मोनोपली हाउसेज का राष्ट्रीयकरण नहीं करेगे, मोनोपली प्रैम के ऊपर कंट्रोल नहीं करेगे, उसको डिफ्यूज़ नहीं करेंगे, जब तक ग्राप चीनी मिलो का राष्ट्रीयकरण नहीं करेगे तब तक इस देश में बास्तविक स्रर्थों

में समाजवाद नही ग्रासकता है। 12 ज्न को जब इलाहाबाद हाई कोर्ट का जजमेंट श्राया था तो दूसरे दिन से हिन्दुस्तान टाइम्स ने गालिया उगलनी गरू कर दी । दिल्ली से निकलने वाले स्टेटसमैन ग्रौर इडियन एक्सप्रैंस ने प्रधान मंत्री पर हमला करना गरू कर दिया और दूसरी तरफ यह स्थिति थी कि श्री के० के० बिरला देण के पजीपतियों की तरफ से प्रधान मन्नी से मिले और उन्होने इस इमरजेसी का स्वागत किया । ऐसी हालत में यह जाहिर है कि इस प्रकार की दोनो चीजे इस देश मे नहीं चल सकती है। मै स्पष्ट रूप से कहना चाहता हं कि हिन्दुस्तान की प्रधान मत्री ने ग्रौर काग्रेस पार्टी जो समाजवाद का रास्ता तय किया है और उसने जो विश्व शांति कायम करने, नान-एलाएन्ड राप्ट्रो को मजबूत करने, गुलाम राष्ट्रो की स्राजादी के लिये काम करने और हिन्दुस्तान का विकास करने का रास्ता श्रपनाया है उसमें तब तक कामयाबी नहीं मिल सकती ह जब तक कि इस देश से मोनो-पोली हाउसेज भ्रौर पूजीपतियो का वचेस्व खत्म नहीं किया जाता है । मैं विरोधी दलों के लोगों स यह बात कह कर ग्रपना भाषण खत्म करना चाहता ह कि---

approval of Proclamation of

Emergency

मर फिरोणी की तमन्ना ग्रब हमारे दिल में है. देखना है जोर कितना बाजये कातिल में है।

SHRI K. A. KRISHNASWAMY (Tamli Nadu): Mr. Deputy Chairman, Sir, Proclamation of Emergency is a constitutional device to safeguard the unity, stability and integrity of the nation. The framers of the Indian Constitution had envisaged certain conditions and incorporated them in the provisions of the Constitution and this power has now been used to prevent the disintegration of the country and to maintain the unity and stability of the nation. The timely action by the Central Government has been a claimed by one & all throughout the nation. So far as the State of Tamil Nadu is concerned, it is second to none in responding to the action taken by the Prime Minister of India. Further, Sir, it would not be out of place to mention here that we the people of Tamil

[Shri K. A. Krishnaswamy]

Nadu consider the Prime Minister, Shrimati Indira Gandhi, not as a leader of a particular political party, but we consider her and we see her as the symbol of a resurgent India, as a symbol of progressive forces and as a symbol of great social changes.

Sir, I would like to bring to the notice of this House only one point. The disturbing feature in this context is that the people of Tamill Nadu, when the Prime Minister of India took this timely action, unitedly supported her timely action. But the establishment, the ruling party and the Government there, is antagonistic and hostile to her economic programme and the Emergency declaration. The ruling party there, the DMK, recently passed a resolution on the issue of emergency stating that action of the Prime Mininster is nothing but the inauguration of the advent of dictatorship and this clearly shows the unhelpful attitude of the Tamil Nadu Government. But they are in a powerful position and they can do anything. The subsequent conduct of the Government is not conducive to the national interest and I request | current session of the Rajya Sabha:

the honourable Home Minister to see that necessary action is taken to help the Tamil Nadu people take part in the mainstream of Indian politics.

Further, I need not mention that the reaction and the subsequent conduct of the Tamil Nadu Government is not conducive to the efforts for the promotion of unity in the present conditions. Therefore, I request the Home Minister to intervene and do the needful in the larger interests of the nation.

With these words, Sir, I conclude.

ALLOCATION OF TIME FOR DISPO-SAL OF GOVERNMENT BUSINESS

MR. DEPUTY CHAIRMAN. I have to inform Members that the Business Advisory Committee at its meeting held today, allotted time as the 22nd July, 1975, follows for Government Legislative and other Business to be taken up during the

Business	Time allotted
1. Further discussion on the Resolution regarding Proclamation of Emergency.	4 hours (in addition to the time taken on July 21, 1975.
2. Statutory Resolution regarding continuance of President's Rule in Nagaland.	2 hours
 Consideration and passing of— (a) The Nagaland State Legislature (Delegation of Powers) Bill, 1975. 	1 hour
(b) The Maintenance of Internal Security (Amendment) Bill, 1975.	4 hours
(c) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1975.	4 hours
(d) The Defence of India (Amendment) Bill, 1975	3 hours
(e) The Kerala Legislative Assembly (Extension of Duration) Bill, 1975.	2 hours